

ITEM NO.3 Virtual Court 2 SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) Diary No.11011/2020

ALAPATI JYOTSNA & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

Date : 29-04-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Venkateswara Rao Anumolu, AOR
 Mr. Deepak Kumar Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Venkateswara Rao Anumolu, learned Advocate for the petitioners.

Mr. Anumolu submitted that NEET Examination is the qualifying examination for admissions to Post Graduate courses leading to Degrees of MS and MD as well as various Diplomas, whereafter the rankings in the NEET Examination are taken into account to fill up the seats available for Diplomate of National Board (DNB) Courses. However, the candidates who are selected either for said Post Graduate Degree or Diploma Courses are not entitled to put in their candidature for DNB Courses.

Mr. Anumolu further submitted that DNB Courses have been made equivalent to Post Graduate Degrees of MS and MD. Resultantly the candidates who may get selected for Diploma Courses would thereafter lose the chance to be considered for courses like DNB which are equivalent to Degree Courses and would thus be put to great prejudice.

Issue notice, returnable on 08.05.2020.

Dasti service, in addition, is permitted.

Liberty is also granted to serve the learned Standing Counsel.

(MUKESH NASA)
COURT MASTER

(ANAND PRAKASH)
BRANCH OFFICER